NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.A. No. 264/(MAH)/2017 MA No. 181/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: Reliance Communication Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

38 \$ 58 Mei. Sandeep Paukh
Mg. Keumal Graduia
Mr. Zeeshan Farooqui
Mi. Shekhar Wig
Advo cate for Thomas (ook (India) Ltd. - Unsecured Greditors

38 Mr. Maran Jaiswel Ver MLS Vari & Siscoules Mail

ORDER

MA 181/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

In this CSA, for having many creditors come forward saying that no notice has been received by them, the creditors complaining are at liberty to file their objections if any within 10 days hereof and the Petitioner counsel is at liberty to file reply within 10 days thereof. These Applications will come for hearing on 27.7.2017.

List this matter for hearing on 27.7.2017.

Sd/-V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)